C.P No. 27/(MAH)/2016

CORAM:

Present:

SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2017

NAME OF THE PARTIES:

Mr. Sachin Chaturvedi V/s. M/s. Apollo Ingredients India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241 of the Companies Act, 2013.

<u>S. No.</u>	NAME	DESIGNATION	SIGNATURE
) ·	Prachi Wazalwar	Adv for Petitioner	Prach.
c V	Jazalwar.		

2. Mr. Rajiv Singh Adv for a/w Ms. Shouti Manias, the Respondents Ms. Simantini Mohite 9 Mr. Pratik Bhat i/b MS. Solomong Ginentin CP 27/241/NCLT/MB/MAH/2016 10.

- 1. Learned Representatives of both the sides are present.
- 2. The Respondent is filing additional Affidavit for which the Petitioner is placing objections for admission. On this issue whether the additional Affidavit can be admitted after completion of pleadings; this issue is to be heard on the next date of hearing. Along with this legal question on the admissibility of additional affidavit, if deemed fit, the Petition shall also be heard for final hearing. The reply to the additional Affidavit to be served on the other side in advance before the next date of hearing.
- 3. Adjourned to 22.01.2018.

Sd/-

M.K. SHRAWAT Member (Judicial)

Date: 04.12.2017